

**2078**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELH**

**ORIGINAL APPLICATION NO. 515 OF 2022**

**IN THE MATTER OF:**

**DHARAMVIR**

**...APPLICANT**

**VERSUS**

**STATE OF HARYANA & ORS.**

**...RESPONDENT**

**INDEX**

<b>SL.NO</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Counter Affidavit on behalf of the Respondent No. 12.	1-6
2.	<b>ANNEXURE-R12/1.</b> A copy of the Resolution/ Letter of Authorisation dated 06.11.2024.	7
3.	<b>ANNEXURE-R12/2</b> A copy of the Agreement entered into by and between the Respondent Company and the CETP.	8-13
4.	<b>ANNEXURE-R12/3</b> A copy of the receipt for the monthly charges being paid to the CETP.	14-38
5.	<b>ANNEXURE R12/4 (COLLY)</b> Copies of the Analysis Reports issued by the HPSPCB	39-46

**2079**

6.	<b>ANNEXURE R12/5</b> The copy of the said CTO up to 31.03.2025 vide application No. 13143425	47-53
7	<b>VAKALATNAMA</b>	48-49

**THROUGH**



**Rakesh Kumar/Aakash Khattar**  
**Advocates for the Applicants**

**Off. :** C-329, Basement,  
Defence Colony – 110024

**Tel.:** +91 98912 39100/ +91 88009 96289

**Emails:**

rakesh@credencelaw.com  
aakash@credencelaw.com

PLACE : NEW DELHI  
DATE: 07.11.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 515 OF 2022

IN THE MATTER OF:

DHARAMVIR

...APPLICANT

VERSUS

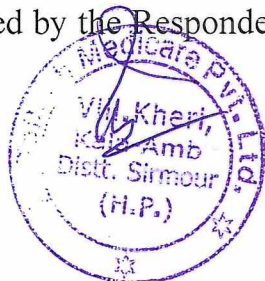
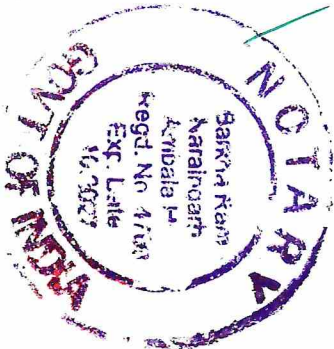
STATE OF HARYANA & ORS.

...RESPONDENT

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT  
NO. 12

I, Bharat Singh, S/o Sh. Bharat Singh, aged about 42 years, working for gain at Saitech Medicare Pvt. Ltd., Suketi Road, Kala Amb, Distt. Sirmour (HP)-173030 in the Capacity of Finance Manager of the Respondent No. 12, presently at New Delhi do hereby solemnly affirm and declare as under:

- I say that I am the Authorised Representative of the Respondent No. 12 (hereinafter referred to as the "Respondent Company") in the captioned Original Application and that I am fully conversant with the facts and circumstances of the present case and as such am competent to swear the present counter affidavit by virtue of Resolution/ Letter of Authorisation dated 06.11.2024 passed by the Respondent Company in my favour. A copy of the



Resolution/ Letter of Authorisation dated 06.11.2024 is annexed herewith and marked as ANNEXURE R12/1.

2. I say that at the outset, the Respondent Company denies each and every averment made in the captioned Petition, and the same may be treated as having been denied *in-seriatim*. It is submitted that nothing shall be deemed to have been admitted for want of specific denial, except for statements and averments which are expressly admitted by the Respondent Company in these presents.
3. At the further outset, I say that the Respondent Company has been falsely implicated in the captioned Original Application filed before this Hon'ble Tribunal as the Respondent Company has been complying with all the necessary frameworks set up by the state authorities, for the purpose of curbing water pollution and in fact, the Respondent Company has also obtained all necessary licenses in such regard.
4. It is further stated that the Applicant, without raising any specific allegation, has impleaded the Respondent Company, amongst other entities, despite the Respondent Company being a responsible entity thereby following all the necessary norms for safeguarding the environment.



5. I particularly deny that the Respondent Company is releasing any “dirty and polluted water” into the Markanda river and situated near the factory of the Respondent Company.

6. I say that the Respondent Company in its endeavour to safeguard the environment and also to comply with all the statutory requirements, is taking the following steps:

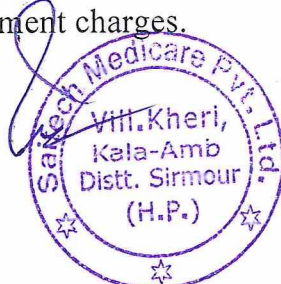
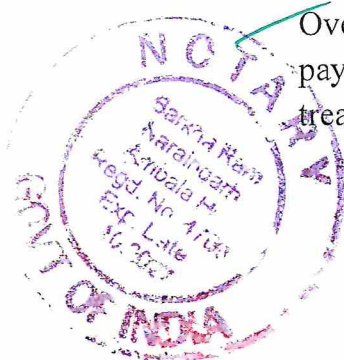
**a. Setup of an Effluent Treatment Plant at the factory of the Respondent Company**

The Respondent Company, for the purpose of treatment of the effluents has setup an Effluent Treatment Plant at the factory, bearing a capacity of 20 KLD per day and a STP bearing a capacity of 15 KLD per day, as per the direction of Himachal Pradesh State Pollution Control Board (“HPSPCB”). Accordingly, the officials of the HPSPCB also visit the Plant of the Respondent Company for routine checks to ensure proper functioning of the said ETP.

**b. Waste water being sent to common treatment plant situated at Kala Amb**

The Respondent Company is a member of the Common Effluent Treatment Plant (“CETP”) situated at Kala Amb, Himachal Pradesh. The Respondent Company, in such regard, has also paid a sum of Rs. 1,00,000/- vide Ch. No. 721358 dated 31.03.2024 to Kala Amb Infrastructure Development Company (“KIDC”) as membership fees.

Over and above the same, the Respondent Company is also paying a sum of Rs. 25,000/- per month to the CETP as water treatment charges.



Accordingly, after proper treatment in the inhouse ETP, the waste water is then further sent to the CETP for further processing, in order to minimise the water pollution at the behest of the Respondent Company.

A copy of the Agreement entered into by and between the Respondent Company and the CETP is annexed herewith and marked as ANNEXURE R12/2.

A copy of the receipt for the monthly charges being paid to the CETP is annexed herewith and marked as ANNEXURE R12/3.

**c. Samples of water being taken by the Regional Laboratory, HP State Pollution Control Board**

The HPSPCB officials, as a matter of practise and protocol, collect samples of water from the outlet of the ETP setup at the plant of the Respondent Company, for the purpose of checking the said water to be compliant as per the parameters set by the concerned authorities. The HPSPCB further issue proper reports in such regard, which reflect the parameter of the water collected from the plant of the Respondent Company to be within prescribed limit as per HPSPCB.

Copies of the Analysis Reports issued by the HPSPCB have been annexed herewith and marked as ANNEXURE R12/4 (Colly).

**d. Respondent Company has obtained a Consent To Operate (Water) of the HP State Pollution Control Board**

The Respondent Company, on an annual basis also obtains a Consent to Operate ("CTO") from the HPCPCB which is issued by the board upon completion of all the formalities and protocols with respect to curbing pollution at all levels.

The Respondent Company had already obtain the said CTO up to 31.03.2025 *vide* application No. 13143425 ANNEXURE R12/5.



7. Hence, in light of the above, I say that it is apparent that the Respondent Company is taking all the necessary steps to avoid polluting the Markanda river, or any other source of water.
8. I say that all the water samples being collected from the factory of the Respondent Company, by the officials of the Regional Laboratory, HP State Pollution Control Board have passed the tests and all the parameters are well within the permissible limits.
9. I further say that from a bare perusal of the Original Application, it is apparent that the Applicant, by way of the present Original Application, is attempting to harass and arm-twist the Respondent Company in order to somehow enrich itself only at the cost of the Respondent Company.
10. I say that the Respondent Company is compliant and moreover, undertakes to comply with all the statutory requirements.
11. I say that the Applicant must be put to strict proof of the allegations being raised by way of the present Original Application. Moreover, the present Original Application is liable to be dismissed in so far as the Respondent Company is concerned.

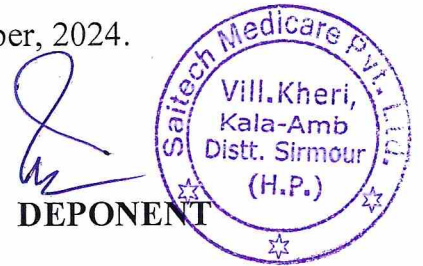




VERIFICATION

I, the above-named deponent, do hereby verify that the facts stated in the Counter Affidavit are true and correct to my personal knowledge, derived from the records maintained in the office of the Respondent during the normal course of its business and legal submissions made in the Counter Affidavit are based on the legal advice which I have received and believed to be true.

Verified at Naraingarh on this 7th day of November, 2024.



The above statement has been sworn solemnly & Authenticated by the Deponent(s) executant(s) before me on

at Naraingarh  
 who is identified by Sh  
 who is known to me. Certified that this  
 Documents has been read and admitted  
 correct by Deponent entered a  
 No 7773 ATTESTED  
 Dated 7/11/2024 Barkha Ram  
 NOTARY PUBLIC NARAINGARH (Haryana)

ATTESTED  
 JP  
 NOTARY PUBLIC  
 Naraingarh (Haryana)  
 7/11/2024

Ref No.SMPL/2024-25/957


Date: 06/11/2024

Board of Directors of **Saitech Medicare Pvt Ltd** . (hereinafter the "Company") passed a resolution on **06th Nov, 2024**, at its Factory situated at Vill.Kheri Trilokpur Road, Kala-Amb, Tehsil Nahan, District Sirmaur, H.P. - 173030, whereby the Board of Directors of the Company have authorised Mr.. **Bharat Singh**, aged about 42 years, s/o **Sh.Ram Saran** R/o Village. Muradpur, District Yamunanagar , (HR). to execute all or any of the following acts or things for and on behalf of the Company, in connection with contesting all civil or criminal disputes or any other matter and all court proceeding in Himachal Pradesh, on behalf of the Company, before Hon'ble High Court, civil or criminal court or any other court or authority/**NGT Delhi**.

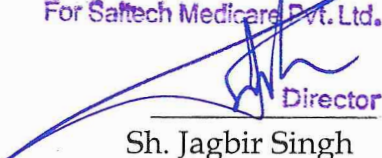
- (i) To engage or appoint any legal practitioner to conduct/contest the civil or criminal case.
- (ii) To sign, verify and file any pleading, written statement /replies/applications or tender affidavit, or all other documents *qua* the afore-said case/proceedings
- (iii) To make and present to the court any application in the afore-said case / proceedings;
- (iv) To produce summons or to give /lead any type of evidence before any government authority or before any court of law;
- (v) To obtain copies of documents and papers regarding the afore-said case/ proceedings;
- (vi) To sign and submit necessary documents/forms/applications;


**Generally** to do all other lawful acts necessary for the conduct of the afore-said proceedings and the Company hereby agree that all acts, deeds and things lawfully done by the afore-said authorised person shall be constructed as acts, deeds and things done by the Company and the Company hereby undertake to ratify and confirm all and whatsoever that its afore-said person shall lawfully do or cause to be done for the Company by virtue of the power hereby given.

For Saitech Medicare Pvt. Ltd.

  
Sh. V.D. Gupta  
(Director)

For Saitech Medicare Pvt. Ltd.

  
Sh. Jagbir Singh  
(Director)

  
06/11/24  
Authorised Person  
(Bharat Singh)

**SAITECH MEDICARE PVT. LTD.**

(A WHO-GMP GLP & En ISO 9001: 2008 Certified Co.)

Trilokpur Road, Kala Amb, Distt. Sirmour -173030 (HP) Mob. +91-8219682830,31,32 To 46

Reg. Office at: Subhash Chowk, Chandigarh-Raipur Rani Road, Naraingarh-134203, Ambala, Haryana (INDIA)

E-mail.: info@saitechmedicare.in, export@saitechmedicare.in, web site - www.saitechmedicare.in

G.S.T. 02AALCS3115N1ZC

Corporate Identity Number : U24233HR2006PTC036501



हिमाचल प्रदेश HIMACHAL PRADESH

08AA 813039

Agreement.

This agreement is executed at Kala Amb, Distt. Sirmour H.P. today on 22<sup>th</sup> day of Dec, 2023 between: -

M/s Kala Amb Infrastructure Development Company, a Company incorporated under section 25 of the Companies Act, 1956 through its Director, Sh. C.S.Pushkarna having its registered office at Service Building, SWCA Kala Amb, Distt Sirmour (HP) (herein after referred to as "KIDC") which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

AND

M/s SAITECH MEDICARE PRIVATE LIMITED the Member Industries (hereinafter referred to as the Member Industry or "MI") having Industrial activity at Kala Amb, Distt. Sirmour, HP which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE SECOND PART.**

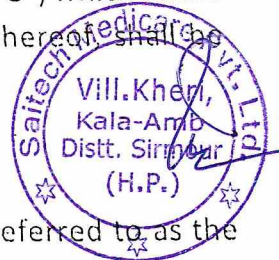
AND WHEREAS

In consideration of the Industrial development in Kala Amb and necessity to manage the industrial effluents and to protect the ecology of the surrounding area from further deterioration, the KIDC is setting up the Common Effluent Treatment Plant at village Ogli, Kala Amb, District Sirmour, H.P.

KIDC is the Special Purpose Vehicle (SPV) to manage the Common Effluent Treatment Plant duly recognized by the State Govt.

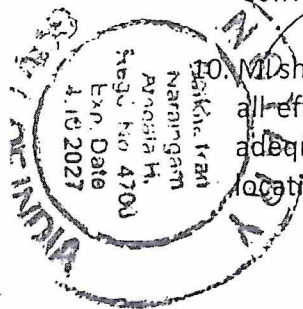
(i) KIDC shall provide the conveyance system consisting of piping networks or tankers to

2023 MI



## A. OBLIGATIONS OF MI:

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by KIDC. In case MI has already installed the said installations in their plant, MI shall obtain the approval of KIDC for the same. MI shall forthwith implement any modifications/suggestions made by KIDC, failing which the permission granted for conveying the effluents to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by KIDC.
2. All Effluent generated by MI in their premises shall be sent exclusively to the CETP. MI shall intimate to KIDC, at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as 'Annexure -A'. MI shall submit such Form to KIDC on execution of *these present*. MI undertakes to pay charges for treatment of effluent as per formula given in B(1) below or it can be modified in such a manner that CETP remains financially viable and it generates annual profits in the range of 8 to 10%. In addition to this, MI will pay Transportation charges @Rs.400/- per Tanker of 4KL Capacity within 5 KM radius. MI will pay minimum Registration fee of Rs. 25000/- which shall be non refundable.
4. MI shall give one month prior notice of any change in effluent load with all supporting documents to KIDC. KIDC may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through its storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by KIDC.
7. MI shall furnish all relevant details to KIDC concerning any pre treatment of effluent carried out by it. MI shall furnish to KIDC all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. KIDC shall have the right to collect the samples of the effluents from the MI units for verification.
8. MI shall obtain written consents from KIDC for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of KIDC at adequate space for Tankers, after obtaining approval for the design, scheme and the location of the pumping station from KIDC.



For Saitech Medicare Pvt. Ltd.

  
Director



## B. Consideration and Financial Statements

## 1. Formulae for Calculating the Effluent Treatment Charges

MI shall pay the charges for treatment of the effluent, as levied by KIDC, calculated on the basis of the formula given herein below:

$$\text{Treatment Charges} = [0.02 * \text{BOD} + 0.03 * (\text{COD} - 2.5 * \text{BOD}) + 0.005 * \text{CSS} + 0.01 * (\text{TDS} - 3000)]$$

Rs /KL

Where,

BOD = BOD of sample, mgs/L

COD = COD of sample, mgs/L

CSS = Suspended solids of sample, mgs/L

TDS = TDS of sample, mgs/L

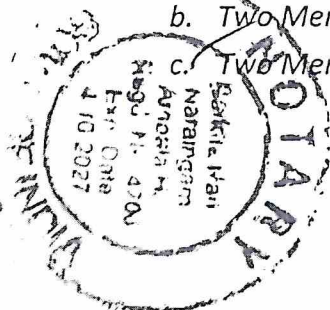
Any negative value in (COD-2.5\*BOD) and/or (TDS-3000) shall be ignored.

2. MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in as per Declaration Form or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
3. MI shall deposit with KIDC, an amount equal to One month's fee computed as per the formula given in Para B herein above, taking into consideration the flow given in the "consent letter" of HPPCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by KIDC. However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Para B herein above.
4. MI shall pay the deposit amount within two months from the date of receipt of notice from the KIDC intimating the probable date of commissioning of the plant for commercial use. Failure on the part of MI to pay the deposit amount shall render it ineligible to obtain the connection to the Effluent Conveyance System for conveying their effluent to CETP.
5. MI shall make payment of the bills to KIDC for treatment of effluent, on monthly basis within a fortnight of receipt of bill. Any delayed payment shall attract interest @24% per annum. In the event of such default exceeding 30 days or more, from the date of receipt of the bill, the same would be referred to the Committee for necessary action. In event of the default continuing even after the intervention of the Committee, the Committee may recommend the statutory authorities to cancel the Consent to Operate given earlier to MI.

## C. Constitution of Monitoring and Dispute Redressal Committee

The Committee shall consist of the following members.

- a. One Member Government of Himachal Pradesh
- b. Two Members from the KIDC.
- c. Two Members from the MI.



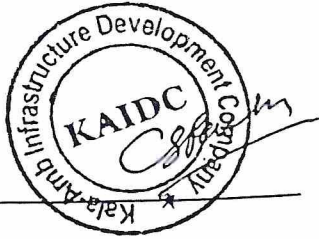
For Saltech Medicare Pvt. Ltd.

*[Signature]*  
Director



IN WITNESS WHEREOF this agreement is being duly signed and executed by their duly authorized officers the day and year written first above.

Signed by for and on behalf of  
Kala Amb Infrastructure Development Co.

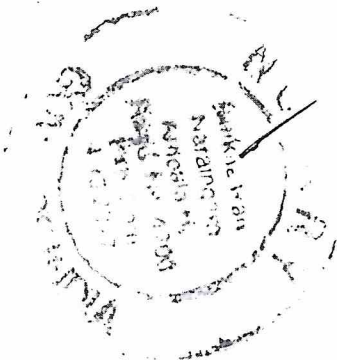


Witnessed By

1. Jitender Sehra  
Jitender Sehra, Haveli No-5  
Ward No-12, Sadhaura, Distt  
Yamunaganj, Noida.

Signed by for and on behalf of  
(SAITECH MEDICARE PRIVATE LIMITED)  
For Saitech Medicare Pvt.Ltd.  
VISHWAMBHAR DAYAL GUPTA (DIRECTOR)

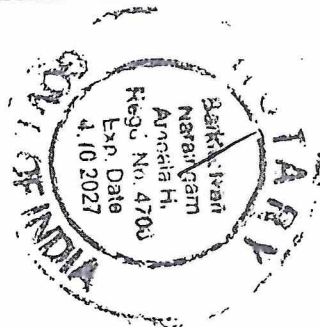
2. Kuldeep Singh Kuldeep  
V.P.O, Salmwala, Distt-Sirmour  
H.P.-173030



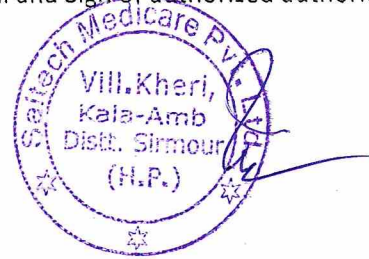
Declaration form

To be furnished by the Member Industries (Applicant) as per clause A(3) of the agreement.

Sr. No	Parameters	Inlet Value		Remarks
		Value	Unit	
1	Total discharge		KLD	
2	COD		mgs/L	
3	BOD		mgs/L	
4	Total dissolved solids (TDS)		mgs/L	
5	Total Suspended Solids (TSS)		mgs/L	
6	pH			
7	Oil & Grease		mgs/L	
8	Sulphide		mgs/L	
9	Phosphate		mgs/L	
10	Lead		mgs/L	
11	FDS		mgs/L	



Seal and Sign of authorized authority of MI



For Saltech Medicare Pvt. Ltd.

The above statement has been sworn and verified & authenticated by the Depositor, Director, before me on

at Naraingarh,

who is identified by me who is known to me. Certain documents has been read over & admitted correct by deponent entered at

No. 6287

ATTESTED

Barinder Kaur, Notary Public, Naraingarh (Ambala Haryana)

ATTESTED  
NOTARY PUBLIC  
Naraingarh (Ambala Haryana)  
24/7/2022


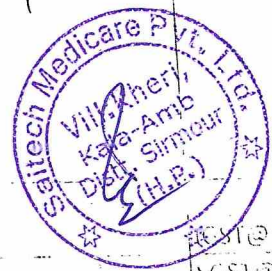
**KADG**

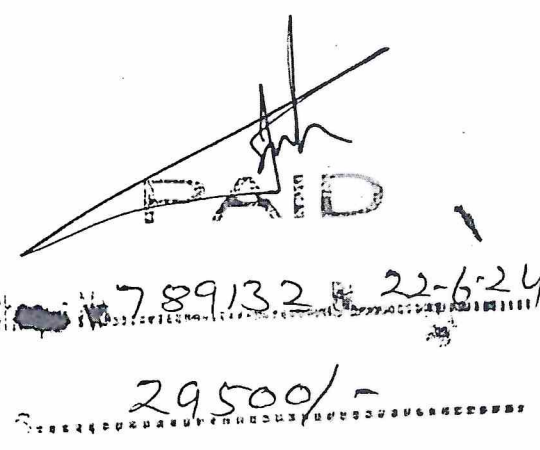

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY  
OGLI, KALA AMB, DISTT- SIRMOUR (H.P)-173030

Original for Buyer  
Duplicate for Transporter  
TriPLICATE for Supplier

CIN: - U90009HP2011NPL031536  
Mobile : 9467468960

**TAX INVOICE**

Gstin Number	02AAECK2509F124	CIN:U90009HP2011NPL031536	Transportation Mode
Invoice Serial Number	115		Veh No. HP14TC50
Invoice Date	15.05.2024		Place Of Delivery
Name:	SAI TACH MEDICARE PVT. LTD.		
Address:	Vill. Kheri Trilokpur Road Kala Amb, Distt. Sirmour (H.P)		
State:	Himachal Pradesh-173030		
State Code:	02		
GSTIN Number	02AALCS3115N1ZC		
Turnover of the factor	HSN/SAC		
1 TREATMENT CHARGES FOR THE MONTH OF APRIL 2024	9994	25000	25000
			
			
TOTAL AMOUNT			25000
			IGST@18%
			SGST@9%
			CGST@9%
Total Invoice value			29500
Our Bank Detail : Punjab National Bank			
Branch: Kala Amb			
AC.NO- 4503002100004678,IFSC:PUNB0450300			

<b>KADDC</b>		KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY OGLI, KALA AMB, DISTT- SIRMOUR (H.P)-173030		
<input type="checkbox"/> Original for Buyer	<input type="checkbox"/> Duplicate for Transporter	CIN: - U90009HP2011NPL031536		
<input type="checkbox"/> Triplicate for Supplier	Mobile : 9467468960			
<b>TAX INVOICE</b>				
Gstin Number	02AAECK2509F1Z4	CIN-U90009HP2011NPL031536	Transportation Mode	
Invoice Serial Number	161		Veh No: HP14TC50	
Invoice Date	04.06 2024		Place Of Delivery	
Name:	SAI TACH MEDICARE PVT. LTD.			
Address	Vill. Kheri Trilokpur Road Kala Amb, Distt Sirmour (H.P)			
State	Himachal Pradesh-173030			
State Code	02			
GSTIN Number	02AALCS31			
Turnover of the factor	ENTERED IN MATRI		HSN/SAC	
1 TREATMENT CHARGES FOR THE MONTH OF MAY 2024			9994	25000 25000
 <p>789132 22-6-24</p> <p>29500/-</p>				
TOTAL AMOUNT				25000
			IGST@18%	
			SGST@9%	2250
			CGST@9%	2250
Total Invoice value				29500
Our Bank Detail: Punjab National Bank				
Branch: Kala Amb				
AC NO: 4503002100004678,IFSC PUNB0450300				

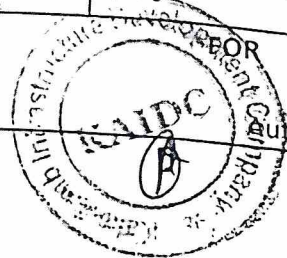
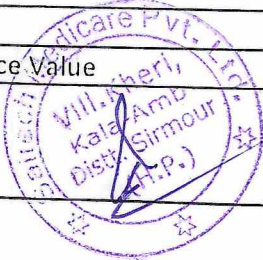
<b>KIDC</b>		KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY OGLI, KALA AMB, DISTT - SIRMOUR (H.P)-173030	
<input type="checkbox"/> Original for Buyer	U90009HP2011NPL031536		
<input type="checkbox"/> Duplicate for Transporter			
<input type="checkbox"/> Triplicate for Supplier	Mobile : 9467468960		

## TAX INVOICE

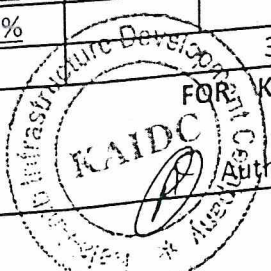
Gstin Number	02AAECK2509F1Z4	CIN: U90009HP2011NPL031536	Transportation Mode: Veh.No HR7110262 Place Of Delivery:
Invoice Serial Number	306		
Invoice Date	05.09.2024		
Name:	SAI TECH MEDICARE PVT. LTD.		
Address :	Village Khari Trilokpur Road Kala Amb, Distt. Sirmour (H.P).		
State:	Himachal Pradesh-173030		
State Code:	02		
GSTIN Number..	02AALCS3115N1ZC		


Turnover of the factor	HSN/SAC		
1 EFFLUENT TREATMENT CHARGES FOR THE MONTH OF AUGUST 2024	9994	25000	25000
<p>ENTERED IN MARG</p> <p><i>Rs</i></p> <p><b>PAID</b></p> <p>Cheque No. 58549 Dt. 9-10-24</p> <p>Rs. 29500/-</p>			
TOTAL AMOUNT			
	IGST@18%		25000
	SGST@9%		2250
	CGST@9%		2250
Total Invoice Value			29500

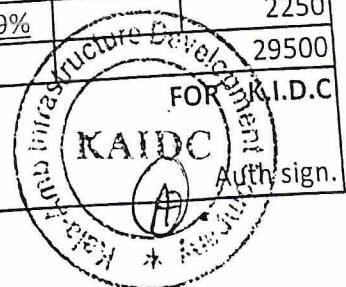
Our Bank Detail : Punjab National Bank  
 Branch : Kala Amb  
 A.C.No. 4503002100004678,IFSC : PUNB0450300



K.I.D.C  
 with sign.

<b>KADDC</b>		KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY OGLI, KALA AMB, DISTT - SIRMOUR (H.P)-173030		
<input type="checkbox"/> Original for Buyer <input type="checkbox"/> Duplicate for Transporter <input type="checkbox"/> Triplicate for Supplier		U90009HP2011NPL031536 Mobile : 9467468960		
<b>TAX INVOICE</b>				
Gstin Number	02AAECK2509F1Z4	CIN: U90009HP2011NPL031536	Transportation Mode: Veh.No HR71L6218 Place Of Delivery:	
Invoice Serial Number		356	<i>Center</i>	
Invoice Date		05.10.2024		
Name:	SAI TECH MEDICARE PVT. LTD.			
Address :	Village Khari Trilokpur Road Kala Amb, Distt. Sirmour (H.P)			
State:	Himachal Pradesh-173030			
State Code:	02			
GSTIN Number:	02AALCS3115N1ZC			
Turnover of the factor			HSN/SAC	
1	EFFLUENT TREATMENT CHARGES FOR THE MONTH OF SEP, 2024		9994	30000 30000
<b>PAID</b>				
Cheque No. 788606 Dt. 06-11-24				
Rs. 35400/-				
<b>TOTAL AMOUNT</b>				
			IGST@18%	2700
			SGST@9%	2700
			CGST@9%	35400
<b>Total Invoice Value (H.P.)</b>				
Our Bank Detail : Punjab National Bank Branch : Kala Amb A.C.No. 4503002100004678, IFSC : PUNB0450300				

<b>K.A.I.D.C</b>		KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY OGLI, KALA AMB, DISTT - SIRMOUR (H.P)-173030	
<input type="checkbox"/> Original for Buyer <input type="checkbox"/> Duplicate for Transporter <input type="checkbox"/> Triplicate for Supplier		U90009HP2011NPL031536  Mobile : 9467468960	
<b>TAX INVOICE</b>			
Gstin Number	02AAECK2509F1Z4	CIN: U90009HP2011NPL031536	Transportation Mode: Veh.No : HR71L0262 Place Of Delivery:
Invoice Serial Number	256		
Invoice Date	05.08.2024		
Name:	SAI TECH MEDICARE PVT. LTD		
Address :	Vill- Kheri Trilokpur Road, Kala Amb, Distt. Sirmour (H.P)		
State:	Himachal Pradesh-173030		
State Code:	02		
GSTIN Number:	02AALCS3115N1ZC		
	Turnover of the factor	HSN/SAC	
1	EFFLUENT TREATMENT CHARGES FOR THE MONTH OF JULY 2024	9994	25000      25000
 788790      13-8-24 29500/-      SBR			
TOTAL AMOUNT		IGST@18%	2250
		SGST@9%	2250
		CGST@9%	29500
Total Invoice Value			
Our Bank Detail : Punjab National Bank Branch : Kala Amb A.C.No. 4503002100004678,IFSC : PUNB045300			



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 2831 Dated 15/07/24


Name of Industry... Saitech Medicare Pvt Ltd

Vehicle No. \_\_\_\_\_

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:20 To 10:25	4000 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Tribok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_



**C.E.T.P KALA-AMB**

No. 1195 Dated 23/04/24

Name of Industry... Saitech Medicare Pvt Ltd

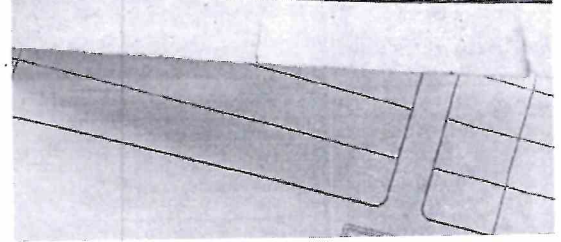
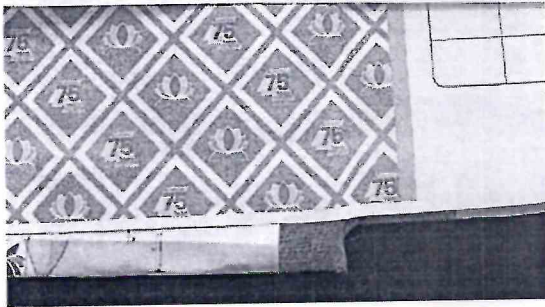
Vehicle No. H.P. 1476 SD

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:20 To 16:45	3500 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Tribok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_

Sign of Receiver \_\_\_\_\_



**C.E.T.P KALA-AMB**

No. 1195 Dated 06/04/24

Name of Industry... Saitech Medicare Pvt Ltd

Vehicle No. H.P. 1476 SD

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:20 To 16:45	3500 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Tribok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_

Sign of Receiver \_\_\_\_\_

**C.E.T.P KALA-AMB**

No. 1209 Dated 06/04/24

Name of Industry... Saitech Medicare Pvt Ltd

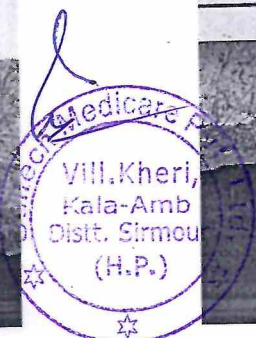
Vehicle No. H.P. 1476 SD

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:30 To 17:45	3800 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Tribok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_

Sign of Receiver \_\_\_\_\_



984620996

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 1161 Dated 16/04/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HP14TCS0

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:25	3500	LTR
	16:45		

**Saitech Medicare Pvt Ltd**  
VIII. Kheri Tikah Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher Vinod Sign of Receiver [Signature]

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 1254 Dated 19/04/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. AF 0265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40	3500 LTR	
	70		
	13:00		

**Saitech Medicare Pvt Ltd**  
VIII. Kheri Tikah Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 1418 Dated 6/05/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra AF-265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:10	4000	LTR
	40		
	15:25		

**Saitech Medicare Pvt Ltd**  
VIII. Kheri Tikah Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 1443 Dated 13/05/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. H.P.TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:50	3000	LTR
	70		
	11:30		

**Saitech Medicare Pvt Ltd**  
VIII. Kheri Tikah Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Saitech Medicare Pvt Ltd  
VIII. Kheri,  
Kala-Amb  
Distt. Sirmour  
(H.P.)

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 1455 Dated 14/05/24

Name of Industry Sai Tech Medicare Pvt Ltd

Vehicle No. H.P. 14.TC.50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	19:50 20:20	4000 lit	

**SANTECH MEDICARE (P) LTD.**  
Vil: Kheri Tribok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 1474 Dated 18/05/24

Name of Industry Sai Tech Medicare Pvt Ltd

Vehicle No. H.P. 14.TC.50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30 TO 13:45	4000 LTR	

**SANTECH MEDICARE (P) LTD.**  
Vil: Kheri Tribok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 552 Dated 20/01/24

Name of Industry Sai Tech Medicare Pvt Ltd

Vehicle No. H.P. 14.TC.50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:05 2:35		

**SANTECH MEDICARE (P) LTD.**  
Vil: Kheri Tribok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 1425 Dated 07/05/24

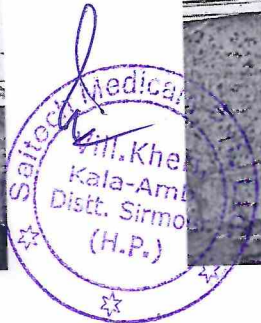
Name of Industry Sai Tech Medicare Pvt Ltd

Vehicle No. AF. 250

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:05 TO 15:30	3500 LTR	

**SANTECH MEDICARE (P) LTD.**  
Vil: Kheri Tribok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1781** Dated **21/5/24**

Name of Industry **Saitech Medicare Pvt Ltd**  
Vehicle No. **HR04E-8289**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	14:20 TO 14:35	4000 LTR	
<b>SAITECH MEDICARE (P) LTD</b> Vill: Khori Tikok Pur Road Kala-Amb Distt. Simour (H.P.)			
Sign of Dispatcher		Sign of Receiver	

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1789** Dated **22/5/24**

Name of Industry **Saitech Medicare Pvt Ltd**  
Vehicle No. **HR04E-8289**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:15 TO 16:25	4000 LTR	
<b>SAITECH MEDICARE (P) LTD</b> Vill: Khori Tikok Pur Road Kala-Amb Distt. Simour (H.P.)			
Sign of Dispatcher		Sign of Receiver	

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1669** Dated **24/5/24**

Name of Industry **Saitech Medicare Pvt Ltd**  
Vehicle No. **HR 04H 9464**

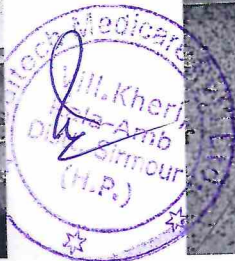
Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:25 TO 16:35	4000 LTR	
<b>SAITECH MEDICARE (P) LTD</b> Vill: Khori Tikok Pur Road Kala-Amb Distt. Simour (H.P.)			
Sign of Dispatcher		Sign of Receiver	

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1491** Dated **25/5/24**

Name of Industry **Saitech Medicare Pvt Ltd**  
Vehicle No. **HR 04H 9464**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:25 TO 12:40	4000 LTR	
<b>SAITECH MEDICARE (P) LTD</b> Vill: Khori Tikok Pur Road Kala-Amb Distt. Simour (H.P.)			
Sign of Dispatcher		Sign of Receiver	



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1672** Dated **28/05/24**

Name of Industry... **Saitech Medicine Pvt Ltd**

Vehicle No... **HR-147C 50 / NDA Poon**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:40 TO 14:05	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
VIII: Khari Tikri Pur Road  
Sas - Amb Dist. Sonwar (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1840** Dated **30/05/24**

Name of Industry... **Saitech medicine Pvt Ltd**

Vehicle No... **HR-04E 8289**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:10 TO 15:30	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
VIII: Khari Tikri Pur Road  
Sas - Amb Dist. Sonwar (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1983** Dated **31/05/24**

Name of Industry... **Saitech medicine Pvt Ltd**

Vehicle No... **Mokinda AF 575**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:50 TO 12:05	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
VIII: Khari Tikri Pur Road  
Sas - Amb Dist. Sonwar (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **1858** Dated **04/06/24**

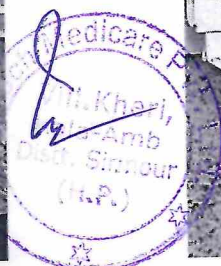
Name of Industry... **Saitech medicine Pvt Ltd**

Vehicle No... **HR-04E 8289**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:05 TO 15:15	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
VIII: Khari Tikri Pur Road  
Sas - Amb Dist. Sonwar (H.P.)

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_



treatment (ETP)

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 2151 Dated 19/06/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Swara 735

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:20 TO	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Khori Taluk Pur Road  
Kala Amb Distt. Simlaur (H.P.)

*R. B. Bhatia*  
Sign of Dispatcher

*M. M. M.*  
Sign of Receiver

Waste Water Treatment

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 2129 Dated 15/06/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Swara 735

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:50 TO 16:00	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Khori Taluk Pur Road  
Kala Amb Distt. Simlaur (H.P.)

*R. B. Bhatia*  
Sign of Dispatcher

*M. M. M.*  
Sign of Receiver

Waste Water Treatment

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 2165 Dated 21/6/24

Name of Industry Saitech Medicare

Vehicle No. HR04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:50 TO 5:15	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Khori Taluk Pur Road  
Kala Amb Distt. Simlaur (H.P.)

*R. B. Bhatia*  
Sign of Dispatcher

*M. M. M.*  
Sign of Receiver

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 2052 Dated 17/07/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30 TO 13:45	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Khori Taluk Pur Road  
Kala Amb Distt. Simlaur (H.P.)

*R. B. Bhatia*  
Sign of Dispatcher

*M. M. M.*  
Sign of Receiver



Waste Water Treatment (ETP)

Transporter Slip  
**C.E.T.P KALA-AMB**

No. **2447** Dated \_\_\_\_\_

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	19:00	4000 LTR	
	19:10		

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_


Sign of Receiver


Waste Water Treatment

Transporter Slip  
**C.E.T.P KALA-AMB**

No. **2422** Dated 29/06/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30	4000 LTR	
	15:40		

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_


Transporter Slip  
**C.E.T.P KALA-AMB**

No. **2403** Dated 27/06/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:10	4000 LTR	
	11:25		

Sign of Dispatcher \_\_\_\_\_ Sign of Receiver \_\_\_\_\_




**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 2831 Dated 15/07/24

Name of Industry... Saitech medicare Pvt Ltd

Vehicle No.....

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:05 70 10:25	4000 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Trilok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher [Signature]

Kala-Amb Infrastructure Development  
**KALDC**  
MORU  
Sign of Receiver  
\* Audited

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 2852 Dated 17/07/24

Name of Industry... Saitech medicare Pvt

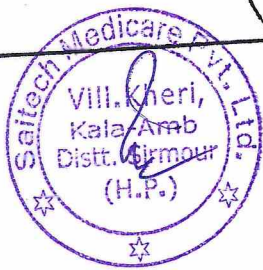
Vehicle No..... H.Roye 8289

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30 70 13:45	4000 LTR	

SAITECH MEDICARE (P) LTD.  
Vill: Khori Trilok Pur Road  
Kala-Amb Distt. Sirmour (H.P.)

Sign of Dispatcher [Signature]

Kala-Amb Infrastructure Development  
**KALDC**  
MORU  
Sign of Receiver  
\* Audited



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4551 Dated 24/9/24

Name of Industry: Saitech Medicare Pvt. Ltd.

Vehicle No. HR 71 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	6:50 To 6:58	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)

Sign of Dispatcher: [Signature]

Sign of Receiver: [Signature]

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 2106 3597 Dated 31/8/24

Name of Industry: Saitech Medicare Pvt. Ltd.

Vehicle No. HR 71 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	19:20 To 19:20	4000 liter	

SAITECH MEDICARE (P) LTD  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)

Sign of Dispatcher: [Signature]

Sign of Receiver: [Signature]

**KAIDC**  
Kala-Amb Infrastructure Development Corporation

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4520 Dated 21/9/24

Name of Industry: Saitech Medicare Pvt. Ltd.

Vehicle No. HR 71 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:00 To 4:15	4000 LTR	8:15-11 8:15 PM

SAITECH MEDICARE (P) LTD  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)

Sign of Dispatcher: [Signature]

Sign of Receiver: [Signature]

**KAIDC**  
Kala-Amb Infrastructure Development Corporation

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4594 Dated 28/09/24

Name of Industry: Saitech Medicare Pvt. Ltd.

Vehicle No. McDonalds 575 AS

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:00 To 18:15	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)

Sign of Dispatcher: [Signature]

Sign of Receiver: [Signature]

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4701 Dated 27/09/24

Name of Industry: Saitech Medicare Pvt. Ltd.

Vehicle No. McDonalds 575 AS

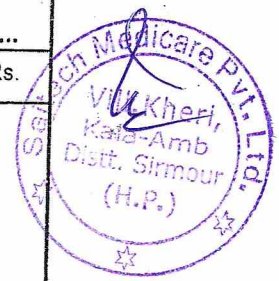
Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:00 To 15:15	4000 LTR	

SAITECH MEDICARE (P) LTD  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)

Sign of Dispatcher: [Signature]

Sign of Receiver: [Signature]

**SAITECH MEDICARE (P) LTD**  
Vill: Kheri Tikra Pur Road  
Dist: Sirmour (H.P.)



2107

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 4474 Dated 18/09/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mulinda S25AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30 To 13:45	4000 LTR	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

28

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 4495 Dated 19/9/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. HR 71 6218

Particulars	Time	Qty.	Transport Charges in F
Effluent Water for Treatment	7:50 PM To 8:00 PM	4000 LTR	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 4536 Dated 20/09/24

Name of Industry Saitech

Vehicle No. HR 71 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	8:00 To 8:20	4000 LTR	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip  
**C.E.T.P KALA-AMB**

No. 4508 Dated 20/9/24

Name of Industry Saitech Medicare

Vehicle No. HR-71-6218

Particulars	Time	Qty.	Transport Charges in R
Effluent Water for Treatment	8:40 AM To 8:45	4000 LTR	

Sign of Dispatcher [Signature] Sign of Receiver [Signature]



Transporter Slip

# C.E.T.P KALA-AMB

No. 4445

Dated 14/09/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No Mahindra S75 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:05	4000 LTR	
	70		
	17:20		

SAITECH MEDICARE (P) LTD  
 Sign of Dispatcher  
 Vill. Kheri, Kala-Amb Road  
 Dist. Sirmour (H.P.)

*by mail*  
 Sign of Receiver

2108

Transporter Slip

29

# C.E.T.P KALA-AMB

No. 4429

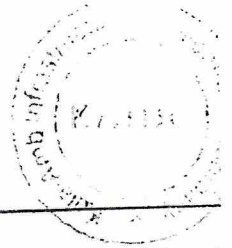
Dated 18/09/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No Mahindra S75 AF

Particulars	Time	Qty.	Transport Charges in R
Effluent Water for Treatment	14:30	4000 LTR	
	70		
	14:50		

SAITECH MEDICARE (P) LTD  
 Vill: Kheri, Kala-Amb Road  
 Sign of Dispatcher (H.P.)



Sign of Receiver

Transporter Slip

# C.E.T.P KALA-AMB

No. 4466

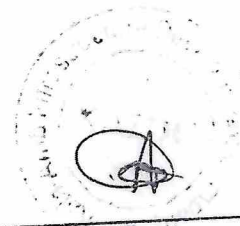
Dated 17/09/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No Mahindra S75 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:45	4000 LTR	
	70		
	16:20		

SAITECH MEDICARE (P) LTD  
 Sign of Dispatcher  
 Vill. Kheri, Kala-Amb Road  
 Dist. Sirmour (H.P.)



Sign of Receiver

Transporter Slip

# C.E.T.P KALA-AMB

No. 4458

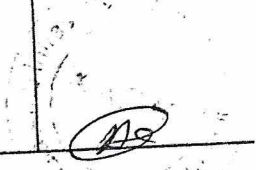
Dated 16/09/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No Mahindra S75 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:45	4000 LTR	
	70		
	17:20		

SAITECH MEDICARE (P) LTD  
 Sign of Dispatcher  
 Vill. Kheri, Kala-Amb Road  
 Dist. Sirmour (H.P.)



Sign of Receiver



Transporter Slip  
**C.E.T.P KALA-AMB**

No. **4421** Dated 12/9/24

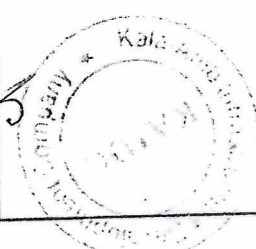
Name of Industry..... Saitech Medicare Pvt Ltd.

Vehicle No..... Mahindra 575

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	7:52 PM 8:10	4000 LTR	

**SATECH MEDICARE (P) LTD.**  
VIII, Kheri, Trilok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher: [Signature]

  
Sign of Receiver

2109

Transporter Slip **30**  
**C.E.T.P KALA-AMB**

No. **4310** Dated 11/09/24


Name of Industry..... Saitech Medicare Pvt Ltd

Vehicle No..... Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges in R
Effluent Water for Treatment	14:55 TO 15:05	4000 LTR	

**SATECH MEDICARE (P) LTD.**  
VIII, Kheri, Trilok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher: [Signature]

  
Sign of Receiver

Transporter Slip  
**C.E.T.P KALA-AMB**

No. **4303** Dated 10/09/24

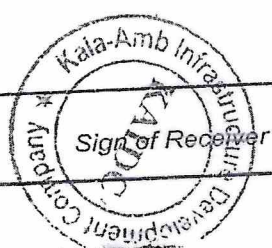
Name of Industry..... Saitech Medicare Pvt Ltd.

Vehicle No..... Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:50 TO 18:05	4000 LTR	

**SATECH MEDICARE (P) LTD.**  
VIII, Kheri, Trilok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher: [Signature]

  
Sign of Receiver

Transporter Slip  
**C.E.T.P KALA-AMB**

No. **4168** Dated 7/9/24

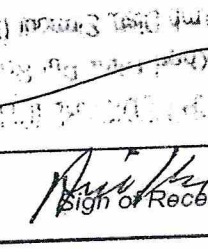
Name of Industry..... Saitech Medicare Pvt Ltd

Vehicle No..... AF 575

Particulars	Time	Qty.	Transport Charges in R
Effluent Water for Treatment	9:15 TO 9:25	4000 LTR	

**SATECH MEDICARE (P) LTD.**  
VIII, Kheri, Trilok Pur Road  
Kala-Amb Dist. Sirmour (H.P.)

Sign of Dispatcher: [Signature]

  
Sign of Receiver

  
Saitech Medicare Pvt. Ltd.  
VIII, Kheri,  
Kala-Amb  
Dist. Sirmour  
(H.P.)

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 3944 Dated 28/08/24


Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:30 70 11:30	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri, Trik Pur Road  
Amb Distt. Sirmour (H.P.)

Sign of Receiver



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 3923 Dated 26/08/24

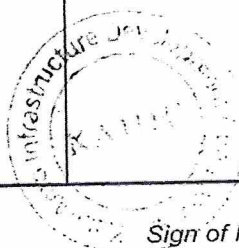
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	14:30 70 14:45	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri, Trik Pur Road  
Amb Distt. Sirmour (H.P.)

Sign of Receiver



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4114 Dated 03/09/24

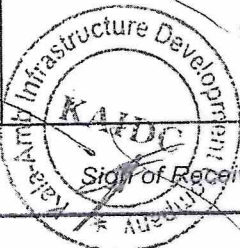
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:30 70 12:45	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri, Trik Pur Road  
Amb Distt. Sirmour (H.P.)

Sign of Receiver



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 4108 Dated 2/9/24


Name of Industry A F S S

Vehicle No. \_\_\_\_\_

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	Time 8:50 AM Out - 9:05 AM	4000	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri, Trik Pur Road  
Amb Distt. Sirmour (H.P.)

Sign of Dispatcher



**Saitech Medicare (P) LTD.**  
Vill. Kheri,  
Kala-Amb  
Distt. Sirmour  
(H.P.)

Transporter Slip

# C.E.T.P KALA-AMB

Dated 22/08/24

No. 3684  
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	10:25 To 11:00	4000 LTR	
SAITECH MEDICARE (P) LTD Vill. Kheri, Kala-Amb, Sirmour (H.P.)			Sign of Receiver

2111

Transporter Slip

# C.E.T.P KALA-AMB

Dated 20/08/24

No. 3678  
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	17:50 To 18:00	4000 LTR	
SAITECH MEDICARE (P) LTD Vill. Kheri, Kala-Amb, Sirmour (H.P.)			Sign of Receiver

Transporter Slip

# C.E.T.P KALA-AMB

Dated 24/08/24

No. 3688  
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30 To 16:45	4000 LTR	
SAITECH MEDICARE (P) LTD Vill. Kheri, Kala-Amb, Sirmour (H.P.)			Sign of Receiver

Transporter Slip

# C.E.T.P KALA-AMB

Dated 23/08/24

No. 3687  
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:45 To 12:58	4000 LTR	
SAITECH MEDICARE (P) LTD Vill. Kheri, Kala-Amb, Sirmour (H.P.)			Sign of Receiver



Transporter Slip

# C.E.T.P KALA-AMB

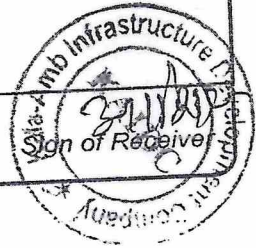
Dated 14/08/24

No. 3575  
Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	14:30	4000 LTR	
	TO 14:45		

Saitech Medicare (P) Ltd  
Vill. Kala Amb, Dist. Sirmour (H.P.)  
Sign of Dispatcher



2112

Transporter Slip

33

# C.E.T.P KALA-AMB

No. 3588

Dated 16/08/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 B1AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	16:55	4000 LTR	
	TO 17:10		

Saitech Medicare (P) Ltd  
Vill. Kala Amb, Dist. Sirmour (H.P.)  
Sign of Dispatcher



Transporter Slip

# C.E.T.P KALA-AMB

No.

3670

Dated 19/08/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	12:35	4000 LTR	
	TO 12:45		

Saitech Medicare (P) Ltd  
Vill. Kala Amb, Dist. Sirmour (H.P.)  
Sign of Dispatcher



Transporter Slip

# C.E.T.P KALA-AMB

No.

3662

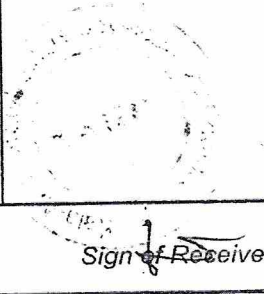
Dated 17/08/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:00	4000 LTR	
	TO 15:15		

Saitech Medicare (P) Ltd  
Vill. Kala Amb, Dist. Sirmour (H.P.)  
Sign of Dispatcher



**Transporter Slip**  
**C.E.T.P KALA-AMB**


No. 8613 Dated 10/08/24

Name of Industry Saitech Medicare Pvt Ltd  
Village Mahindra Distt. Sirmour

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	13:00 70 13:40	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri Taluk Pur Road  
Distt. Sirmour (H.P.)

Sign of Receiver  
Sign of Dispatcher



**Transporter Slip**  
**C.E.T.P KALA-AMB**

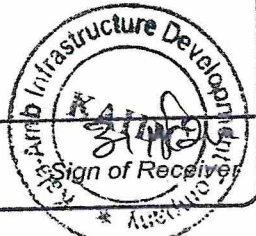
No. 2113 8499 Dated 09/08/24

Name of Industry Saitech Medicare Pvt Ltd  
Village Mahindra Distt. Sirmour

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	14:20 70 14:30	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri Taluk Pur Road  
Distt. Sirmour (H.P.)

Sign of Receiver  
Sign of Dispatcher



**Transporter Slip**  
**C.E.T.P KALA-AMB**

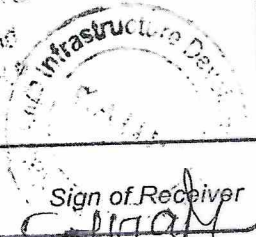
No. 8625 Dated 08/24

Name of Industry Saitech Medicare  
Village Mahindra Distt. Sirmour

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	2:30 PM 70 2:40	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri Taluk Pur Road  
Distt. Sirmour (H.P.)

Sign of Receiver  
Sign of Dispatcher



**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. 8634 Dated 13/08/24

Name of Industry Saitech Medicare Pvt Ltd  
Village Mahindra Distt. Sirmour

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:20 70 15:40	4000 LTR	

**SAITECH MEDICARE (P) LTD**  
Vill. Kheri Taluk Pur Road  
Distt. Sirmour (H.P.)

Sign of Receiver  
Sign of Dispatcher



2114

Transporter Slip

# C.E.T.P KALA-AMB

Dated 05/10/24

No. 4847  
Name of Industry... Saitech Medicare Pvt Ltd  
Vehicle No... Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:30 TO 13:42	4000 LTR	

Sign of Receiver: *[Signature]*

Sign of Dispatcher: *[Signature]*

35

Transporter Slip

# C.E.T.P KALA-AMB

Dated 07/10/24

No. 4857  
Name of Industry... Saitech Medicare Pvt Ltd  
Vehicle No... Mahindra 575 AF

Particulars	Time	Qty.	Transport Charges
Effluent Water for Treatment	12:15 TO 12:30	4000 LTR	

Sign of Receiver: *[Signature]*

Sign of Dispatcher: *[Signature]*

Transporter Slip

# C.E.T.P KALA-AMB

Dated 08/08/24

No. 3489  
Name of Industry... Saitech Medicare Pvt Ltd  
Vehicle No... Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:40 TO 15:50	4000 LTR	

Sign of Receiver: *[Signature]*

Sign of Dispatcher: *[Signature]*

Transporter Slip

# C.E.T.P KALA-AMB

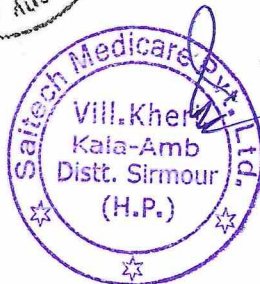
Dated 07/08/24

No. 3476  
Name of Industry... Saitech Medicare Pvt Ltd  
Vehicle No... Mahindra 575 AF

Particulars	Time	Dty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30 TO 15:40	4000 LTR	

Sign of Receiver: *[Signature]*

Sign of Dispatcher: *[Signature]*



2115

36

**Transporter Slip**  
**C.E.T.P KALA-AMB**

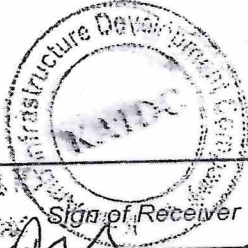
No. 4872 Dated 8/10/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 525 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	7:12	4000	
	7:25	LTR	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



**Transporter Slip**  
**C.E.T.P KALA-AMB**

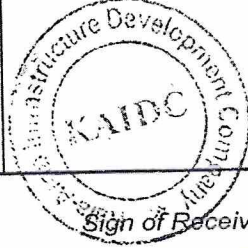
No. 4818 Dated 01/10/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 525 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:00	4000	
	17:20	LTR	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



**Transporter Slip**  
**C.E.T.P KALA-AMB**


No. 4828 Dated 03/10/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 525 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:10	4000	
	15:25	LTR	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*



**Transporter Slip**  
**C.E.T.P KALA-AMB**

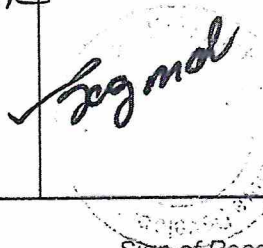
No. 4836 Dated 04/10/24

Name of Industry Saitech Medicare Pvt Ltd

Vehicle No. Mahindra 525 AF

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:20	4000	
	13:30	LTR	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*




**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **5109** Dated **14/10/24**

Name of Industry **Sai Tech medicare**

Vehicle No. **HR 716218**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	In 14:00 Out 14:15	4000 LTR	

**Sai Tech Medicare (P) LTD**  
Vill. Kheri, Distt. Sirmour (H.P.)

*[Signature]*  
Sign of Receiver

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **4889** Dated **11/10/24**

Name of Industry **Sai Tech medicare Pvt Ltd**

Vehicle No. **Mahindra S75 AF**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:25 TO 16:40	4000 LTR	

**Sai Tech Medicare (P) LTD**  
Vill. Kheri, Distt. Sirmour (H.P.)

*[Signature]*  
Sign of Dispatcher

*[Signature]*  
Sign of Receiver

**KAIDC**  
Kala-Amb Infrastructure Development Corporation

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **4888** Dated **10/10/24**

Name of Industry **Sai Tech medicare Pvt Ltd**

Vehicle No. **Mahindra S75 AF**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:05 TO 12:15	4000 LTR	

**Sai Tech Medicare (P) LTD**  
Vill. Kheri, Distt. Sirmour (H.P.)

*[Signature]*  
Sign of Dispatcher

*[Signature]*  
Sign of Receiver

**KAIDC**  
Kala-Amb Infrastructure Development Corporation

**Transporter Slip**  
**C.E.T.P KALA-AMB**

No. **4880** Dated **09/10/24**

Name of Industry **Sai Tech Medicare Pvt**

Vehicle No. **Mahindra S75 AF**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:15 TO 15:25	4000 LTR	

**Sai Tech Medicare (P) LTD**  
Vill. Kheri, Distt. Sirmour (H.P.)

*[Signature]*  
Sign of Dispatcher

*[Signature]*  
Sign of Receiver

**KAIDC**  
Kala-Amb Infrastructure Development Corporation



Transporter Slip

C.E.T.P KALA-AMB

No. 5169

Dated 21/10/24

Name of Industry Saikeh Madicare Pvt Ltd

Vehicle No Mahindra S75AT

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:55 TO 11:05	4000 LTR	Sigma

Sign of Dispatcher: *[Signature]*  
 Sign of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

No. 5165

Dated 19/10/24

Name of Industry SAITECH MEDICARE PVT LTD

Vehicle No. HR 712 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:20 TO 18:30	4000	Sigma

Sign of Dispatcher: *[Signature]*  
 Sign of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

No. 5154

Dated 18/10/24

Name of Industry SAITECH MEDICARE PVT LTD

Vehicle No. HR 712 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:40 TO 18:50	4000 LTR	Sigma

Sign of Dispatcher: *[Signature]*  
 Sign of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

No. 5143

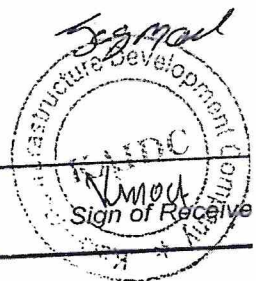
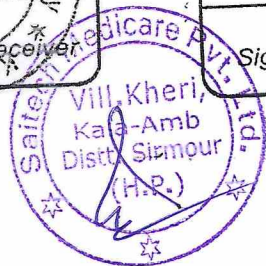
Dated 17/10/24

Name of Industry Sai Tech Melboure

Vehicle No. HR 712 6218

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:00 TO 17:40	4000	Sigma

Sign of Dispatcher: *[Signature]*  
 Sign of Receiver: *[Signature]*





HPSPCB



TC-11797

**H.P.STATE POLLUTION CONTROL BOARD**  
**HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY**  
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

**TEST REPORT**

Test Report No: RL/NABL/11522954/W-11246	Date:17/02/2024
--	-----------------

1. Name of the Unit : Sai Tech Medicare Pvt Ltd  
 2. Address : -- Village Kheri Tirlokpur Road Kala Amb---Kheri,  
 Nahan Distt. Sirmour, (H.P.)173030  
 3. Nature of sample : Grab  
 4. Type of sample : Legal Sample  
 5. Sample collected by : Naveen Banyal , JEE  
 6. Quantity of sample received : 2 litre  
 7. Date & time of collection & In warding : 19/01/2024, 16:10  
 8. Receiving Date : 20/01/2024  
 9. Sampling Point : Outlet of secondary clarifier of STP (tertiary treatment  
 non-operational)  
 10. Period Of Analysis : 20/01/2024 to 17/02/2024

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	BOD	23.00	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit
2	pH	8.08		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
3	TSS	33.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit



Dr Kuldeep Negi  
SO

Dr Hitender Kumar  
Sharma

Technical Manager  
(Reviewed/Authorized  
Signatory)

SSO  
Quality Manager  
(Authorized Signatory)

**Note:**

1. NABL Symbol is used in accordance with NABL policy formed with reference to NABL 133.
2. The results refer only to the tested samples, as received and applicable parameters.
3. Sample will be destroyed after 10 days from the date of issue of text report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Himachal Pradesh jurisdiction only.





HPSPCB



TC-11797

**H.P.STATE POLLUTION CONTROL BOARD**  
**HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY**  
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

**TEST REPORT**

Test Report No: RL/NABL/12297691/W-12236	Date:30/04/2024
--	-----------------

1. Name of the Unit : Sai Tech Medicare Pvt Ltd  
 2. Address : -- Village Kheri Tirlokpur Road Kala Amb---Kheri,  
 Nahan Distt. Sirmaur, (H.P.)173030  
 3. Nature of sample : Grab  
 4. Type of sample : Legal Sample  
 5. Sample collected by : Naveen Rajpoot, JEE  
 6. Quantity of sample received : 2 litre  
 7. Date & time of collection & In warding : 10/04/2024, 12:00  
 8. Receiving Date : 12/04/2024  
 9. Sampling Point : Final outlet of STP  
 10. Period Of Analysis : 12/04/2024 to 30/04/2024

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	BOD	5.50	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit
2	pH	8.08		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
3	TSS	14.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit
4	COD	40.0	mg/L	IS 3025 (Part 58)	250	Within Permissible Limit



Dr Kuldeep Negi

Dr Hitender Kumar

SO  
Technical Manager  
(Reviewed/Authorized  
Signatory)

Sharma  
SSO  
Quality Manager  
(Authorized Signatory)

**Note:**

1. NABL Symbol is used in accordance with NABL policy formed with reference to NABL 133.
2. The results refer only to the tested samples, as received and applicable parameters.
3. Sample will be destroyed after 10 days from the date of issue of text report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Himachal Pradesh jurisdiction only.





HPSPCB



TC-11797

**H.P.STATE POLLUTION CONTROL BOARD**  
**HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY**  
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

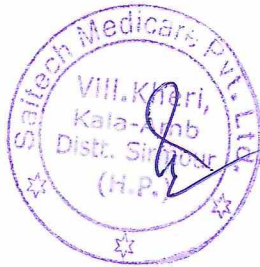
**TEST REPORT**

Test Report No: RL/NABL/12716459/W-12830	Date:25/06/2024
--	-----------------

1. Name of the Unit : Sai Tech Medicare Pvt Ltd  
 2. Address : -- Village Kheri Tirlokpur Road Kala Amb---Kheri,  
 Nahan Distt. Sirmaur, (H.P.)173030  
 3. Nature of sample : Grab  
 4. Type of sample : Legal Sample  
 5. Sample collected by : Naveen Rajpoot, JEE  
 6. Quantity of sample received : 2 l  
 7. Date & time of collection & In warding : 04/06/2024, 14:40  
 8. Receiving Date : 05/06/2024  
 9. Sampling Point : Final outlet of STP  
 10. Period Of Analysis : 05/06/2024 to 25/06/2024

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	pH	7.89		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
2	TSS	5.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit
3	COD	20.0	mg/L	IS 3025 (Part 58)	250	Within Permissible Limit
4	BOD	2.80	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit



Dr Kuldeep Negi

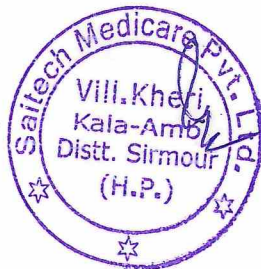
Dr Hitender Kumar

SO  
Technical Manager  
(Reviewed/Authorized  
Signatory)

Sharma  
SSO  
Quality Manager  
(Authorized Signatory)

Note:

1. NABL Symbol is used in accordance with NABL policy formed with reference to NABL 133.
2. The results refer only to the tested samples, as received and applicable parameters.
3. Sample will be destroyed after 10 days from the date of issue of text report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Himachal Pradesh jurisdiction only.





HPSPCB



TC-11797

**H.P.STATE POLLUTION CONTROL BOARD**  
**HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY**  
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

**TEST REPORT**

Test Report No: RL/NABL/63007/W-13979	Date:12/09/2024
---------------------------------------	-----------------

1. Name of the Unit : Sai Tech Medicare Pvt Ltd  
 2. Address : -- Village Kheri, Tirlokpur Road, Kala Amb,  
 Distt.Sirmaur (HP), Nahan Distt. Sirmaur, (H.P.)173030  
 3. Nature of sample : Grab  
 4. Type of sample : Legal Sample  
 5. Sample collected by : Atul Parmar , EE  
 6. Quantity of sample received : 2 l  
 7. Date & time of collection & In warding : 28/08/2024, 12:45:32  
 8. Receiving Date : 29/08/2024  
 9. Sampling Point : Final Outlet of STP  
 10. Period Of Analysis : 29/08/2024 to 12/09/2024

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	pH	7.48		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
2	TSS	5.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit
3	COD	68.0	mg/L	IS 3025 (Part 58)	250	Within Permissible Limit
4	BOD	8.50	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit



Dr Kuldeep Negi

Dr Hitender Kumar



SO  
Technical Manager  
(Reviewed/Authorized  
Signatory)

Sharma  
SSO  
Quality Manager  
(Authorized Signatory)

**Note:**

1. NABL Symbol is used in accordance with NABL policy formed with reference to NABL 133.
2. The results refer only to the tested samples, as received and applicable parameters.
3. Sample will be destroyed after 10 days from the date of issue of text report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Himachal Pradesh jurisdiction only.

**\*\*\* End of the Report \*\*\***





## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1546

Date: 27/07/2024

Industry Registration ID: 10464

Application No : 13143425

To,

Sai Tech Medicare Pvt Ltd  
Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP)  
Kala Amb  
Sirmaur  
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/13143425
Consent valid from:	01/04/2022
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Jagbir Singh, (Authorized Signatory)
Address of Industrial premises	Sai Tech Medicare Pvt Ltd, Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Kala Amb,Sirmaur-173030
Capital Investment of the Industry	957.05 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	Tablet@12Cr.nos/Year, Oral Liquid@5 Lakh nos/year, Dry Syrup@ 40 Lakh nos/year, Capsule@ 3Cr. nos/year, Injection@ 60 Lakh nos/year

Raw Materials (Name with quantity per day)



Raw Materials	Quantity	Unit
MEROPENEM	2000	K.G./Year
PIPERACILLIN & TAZOBACTUM	20000	K.G./Year
PANTOPARAZOLE SODIUM	1100	K.G./Year
TAZOBACTUM SODIUM	350	K.G./Year
SULBACTUM SODIUM	5200	K.G./Year
CEFTRIXONE SODIUM	20000	K.G./Year

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Injection	Number/Year	6000000	NA	Sale
Tablet	Number/Year	120000000	NA	Sale
Oral Liquid	Number/Year	500000	NA	Sale
Dry Syrup	Number/Year	4000000	NA	Sale
Capsule	Number/Year	30000000	NA	Sale

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP	20	8
STP	5 KLD	3 KLD

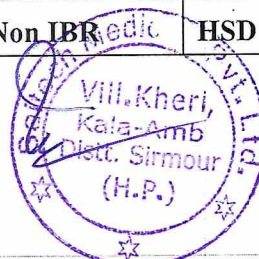
## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	3	STP	Irrigation/Gardening
Industrial Process	8	ETP	CETP

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	01	500 KVA	Silent	HSD	110 Liter/Hr
DG Sets	01	320 KVA	Silent	HSD	80 Liter/Hr
Boilers	01	600 Kg/Hr	Non IBR	HSD	25 liter/Hr

## Type of Air Pollution Control Devices installed



Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure and stack of height 5m	DG Sets	2016-01-10	80%	CO< 3.5 g/kWh, HC<4.0 g/kWh, NOx< 4.0 g/kWh PM<0.3 g/kWh
Stack	Boilers	2015-01-01	80%	PM< 1200 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Stack attached to DG set	PM- 0.01 kg/hr	CO< 3.5 g/kWh, HC<4.0 g/kWh, NOx< 4.0 g/kWh PM<0.3 g/kWh	5 meters
Stack attached to Boiler	12 lpm	PM< 1200 mg/Nm <sup>3</sup>	40 feet



Approved By  
Env. Engineer  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary, HPSPCB Him Parivesh, Phase-III, New Shimla for information please.



Digitally signed  
by ATUL PARMAR  
Date: 2024.07.27  
17:20:35 +05'30'

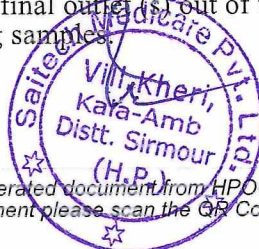
Er. Atul Parmar  
Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)



## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.



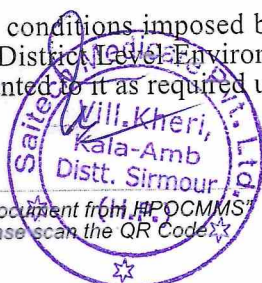
- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.



2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order  
Env. Engineer  
( H. P. State Pollution Control Board)



**VAKALATNAMA**  
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, NEW DELHI**  
**IN**  
**ORIGINAL APPLICATION NO. 515/2022**

**IN THE MATTER OF:**

DHARAMVIR

...APPLICANT

VERSUS

STATE OF HARYANA

...RESPONDENT

KNOW ALL to whom these presents shall come that I, VISHWAMBHAR DAYAL GUPTA, Authorized Representative of M/s Sai Tech Medicare (Respondent No. 12) in the above matter, do hereby appoint (herein after called the Advocate/s) to be my/our Advocate/s in the above noted case authorized him/them: -

(Rakesh Kumar) (Preeti Kashyap) (Aakash Khattar) (Samrath Rekhi)  
 [D/1450/2003] [D/3392/2009] [D/2649/2019] [D/2814/2019]

Advocates

**CREDENCE LAW**

Advocates and Solicitors

C-329, Basement, Defence Colony New Delhi-110024

info@credencelaw.com ; rakesh@credencelaw.com

Ph.: +91-11-41055222, 24339095 / 96

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file verify and present pleadings, appeals, cross objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner(s), authorizing him/them to exercise the power and authority hereby conferred upon the Advocate(s) whenever he/they may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate(s) or his/their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

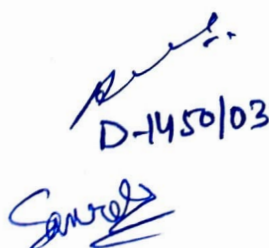
And I/We undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

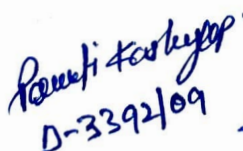
And I/we undersigned do hereby agree not to hold the Advocate(s) or his/their substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any

For Sai Tech Medicare Pvt. Ltd.

  
 Director

  
 D-1450/03

  
 D-3392/09

  
 D/2649/19

case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 24 day of September, 2024.

Accepted subject to the terms of fees.

*P.D-1450/03*  
*Sanjay Kumar*  
*Advocate D-3392/09.*  
*18/2649/19*

*Sanjay*

For Saftech Medicare Pvt. Ltd.

*[Signature]*  
Director  
Client

